

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE  
OF INDIA.

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 30-1-1978

NOTIFICATION.

( INCOME TAX )

No. 2143... 261/3/78-ITJ

In exercise of the powers conferred by sub-section(1) of section 122 of the Incometax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes hereby make the following further amendments in the schedule appended to its Notification No.748(F.No.261/7/74-ITJ) dated 10th October, 1974 as amended from time to time.

In the said Schedule against A.A.C. Raipur Range, Raipur (S.No.7) there shall be added the following under column No.3 :-

" 37. Addl. I.T.O. 'B'-ward, Bhalai "

This Notification shall take effect from 5-1-1978.

UNDER SECRETARY  
CENTRAL BOARD OF DIRECT TAXES

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